

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Yes, Sir.

(b) The matter has been considered more than once but it has not been possible to agree to the creation of selection grades for Assistants and Lower Division Clerks.

Commission of Enquiry Act

339. Shri Bagri:
Dr. Ram Manohar Lohia:
Shri Ram Sewak Yadav:
Shri Madhu Limaye:
Shri Kishen Pattnayak:

Will the Minister of **Home Affairs** be pleased to refer to the reply given to Unstarred Question No. 5176 on the 11th May, 1966 regarding the stampede at a meeting addressed by the Prime Minister and state:

(a) whether the Commission of Inquiry has since been set up under the Commission of Enquiry Act; and

(b) if so, whether the Commission has made any report to Government and, if so, the details thereof?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) The Government of Assam have not yet set up the Commission of Enquiry.

(b) Does not arise.

Gandhi Murder Case

340. Shri Bagri:
Dr. Ram Manohar Lohia:
Shri Kishen Pattnayak:
Shri Ram Sewak Yadav:
Shri Madhu Limaye:
Shri Sidheshwar Prasad:
Shri Hukam Chand
Kachhavaia:
Shri Bhagwat Jha Azad:
Shri Sonavane:
Shri Raghunath Singh:
Shri D. C. Sharma:

Will the Minister of **Home Affairs** be pleased to refer to the reply given

to Unstarred Question No. 5181 on the 11th May, 1966 and state:

(a) whether Government have since taken a decision to appoint a new Commission to inquire into the circumstances of Mahatma Gandhi's Murder;

(b) if so, the names of the Members of the Commission; and

(c) when, it will start its work?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) to (c). The matter is still under consideration.

Charges against a Kanpur Businessman

341. Shri Bagri:
Dr. Ram Manohar Lohia:
Shri Kishen Pattnayak:
Shri Ram Sewak Yadav:
Shri Madhu Limaye:
Shri D. C. Sharma:

Will the Minister of **Home Affairs** be pleased to refer to the reply given to Unstarred Question No. 5235 on the 11th May, 1966 regarding the charges against the Kanpur businessman and state:

(a) whether the legal scrutiny into the charges of supplying corrugated sheets to Pakistan by the said businessman has since been completed; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) and (b). After completing the investigation legal opinion has been obtained. During the course of investigation, no evidence could be had to suggest that any of the corrugated sheets booked from Kanpur to Naroda (Ahmedabad) had been smuggled to Pakistan. It has been decided to file a charge-sheet against, 8 accused persons under Section 120(B) I.P.C. read with Section 7 of the Essential Commodities Act